

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

29

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 05-02-2020

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL
SHRI ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER : MA/1080/2019 IN
PETITION NUMBER : CP/976/2018
NAME OF THE PETITIONER(S) : VS & B CONTAINERS LLC
NAME OF THE RESPONDENT(S) : XLLENT MARILINE INDIA PVT LTD
UNDER SECTION : SEC 19(2) OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

- 1) Kamala Kumar
& S. Deepika
For R2
[Signature]
- 2) V. Lokesh Kumar
Counsel for R2
[Signature]
- 3) A. G. Sathyanarayana
For Applicant
9603970445
[Signature]

ORDER

Learned Counsel for the Applicant / RP is present. In relation to R2 and R8 further time is sought for filing the reply. Let the reply be filed within a period of 10 days by the R2 as well as R8. In relation to R1, R5 and R7, it has been observed that notice has been issued on the direction issued by this Tribunal and vide order dated 03.12.2019. It has been observed that no further notice is required to be sent to these Respondents. However, none-present on behalf of R1, R5 and R7 and in the circumstances, this Tribunal is constrained to set them *ex parte*. In relation to R3, R4 and R6, Learned Counsel for the Applicant brings to the notice of this Tribunal that the notice which has been sent to these Respondents has not been successfully served upon them. The returned covers of the notices sent to these Respondents bear the endorsements as 'left' or 'door locked', as the case may be. In the circumstances, Learned Counsel for the Applicant seeks to serve these Respondents notice by way of substituted service viz., in the newspapers having circulation within the State of Tamil Nadu. Let a memo to this effect be filed so that necessary directions can be issued. Post this matter on **04.03.2020**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)